## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V Meeting held on 21.10.2010

The Meeting No. 30/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.10.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. | Name of the representatives & their  | Department     |
|-----|--------------------------------------|----------------|
| No  | designation                          |                |
| 1.  | Sh. Shaish Kumar, Industrial Advisor | DIPP           |
| 2.  | Sh. R.A.Lal, Director                | R.O, TC, Noida |
| 3.  | Sh. J.D.Giri, Nominee, AEPC          | AEPC           |
| 4.  | Sh. Kuldeep Singh, Asstt. Director   | MSME           |
| 5.  | Sh. Pradip Kumar, F.T.D.O            | DGFT           |

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## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 30/84-ALC3/2010 MEETING DATE : 21.10.2010

| Case No.:18/22/84-ALC3/2010 | Party Name:HUNTER DOUGLAS INDIA | Meet No/Date:30/84-ALC3/2010 | Status:  |
|-----------------------------|---------------------------------|------------------------------|----------|
|                             | PVT.LTD.                        | 21.10.2010                   | Deferred |

| HQ File :01/84/050/00144/AM11/ | RLA File :03/94/040/00316/AM11/ | Lic.No/Date:0310582418 | Defer Date: |
|--------------------------------|---------------------------------|------------------------|-------------|
|                                |                                 | 07.07.2010             | 18.11.2010  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Size-wise & quantity-wise details separately for each components and raw materials;
- (ii) Total No. of Blinds (size-wise) to be exported;
- (iii) GSM and material of fabric used in this case;
- (iv) Wastage claimed for each item in various stages of manufacturing.

The case stands deferred for re-listing on 18.11.2010.

| Case No.:5/30/84-ALC3/2010     | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Approved |
|--------------------------------|------------------------------------|--|------------------|
| HQ File :01/84/050/00189/AM11/ | I I                                | Lic.No/Date:3510030915<br>14.07.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

| Export item                 | Export Qty. | Import item           | Qty. allowed.                     |
|-----------------------------|-------------|-----------------------|-----------------------------------|
| 98% Cotton and              | 8100 Kgs.   | 1) Raw Cotton Natural | 1) 9724.05 Kgs. (1.225            |
| 2% Nylon Fibre              |             | Fibre                 | Kgs./ kg. of cotton               |
| with White Metal            |             |                       | content of export                 |
| Compound Blended Dyed Woven |             |                       | product). (with $22\frac{1}{2}\%$ |
| Dyed Woven                  |             |                       | wastage).                         |
| Fabrics (120 GSM)           |             | 2) Nylon Fibre with   | 2) 178 Kgs.                       |
| with Flame Resistant        |             | WhiteMetal Compound   |                                   |

| Finish (Net content of Cotton – 7938 Kgs. & the net | 3) V | at Dyes.      |       | 3) @ 1.5% of cotton fabric in the export product. |
|---|------|---------------|-------|---|
| content of Nylon                                    | 4)   | Flacovan      | Flame | 4) 400 gms./ Kgs. of                              |
| Fibre with white                                    | ,    | stant Chemic  |       | fabric in the export                              |
| metal compound -                                    |      |               |       | product).   |
| 162 Kgs.  | 5)   | Ukadan        | Flame | 5) 47 gms./Kg. of fabric                          |
|   | Resi | stant Chemic  | eals. | in the export product.                            |
|   |      |               |       | 6) 19 gms/Kg. of fabric                           |
|   | 6)   | Silastal      | Flame | in the export product.                            |
|   | Resi | stant Chemic  | eals. | 7) 2 gms./Kg. of fabric                           |
|   |      |               |       | in the export product.                            |
|   | 7)   | Silastan      | Flame | 8) As per general note                            |
|   | Resi | stant Chemic  | cals. | for fuel Policy                                   |
|   | 8) F | urnace Oil    |       | 9) 81 Kgs.  |
|   |      |               |       |   |
|   | 9) P | olyvinyl Alco | ohol  |   |

Dyes and Chemicals mentioned in items of import at S.Nos.3 to 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:15/30/84-ALC3/2010 | Party Name:GAURAVINTERNATIONAL | Meet No/Date:30/84-ALC3/2010 | Status:  |
|-----------------------------|--------------------------------|------------------------------|----------|
|                             |                                | 21.10.2010                   | Deferred |

| HQ File :01/84/050/00199/AM11/   RLA File :05/23/040/00099/AM11/   Lic.No/Date:0510268408   Defer II |
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

|  | Case No.:8/30/84-ALC3/2010   | Party Name:GAURAVINTERNATIONAL | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred    |  |  |
|--|--|--------------------------------|--|------------------------|--|--|
|  | HQ File :01/84/050/00192/AM11/   |                                | Lic.No/Date:0510268581<br>21.07.2010       | Defer Date: 18.11.2010 |  |  |
|  | Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010. |                                |  |                        |  |  |

| Case No.:12/30/84-ALC3/2010    | - | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00196/AM11/ |   | Lic.No/Date:0510268590<br>21.07.2010       |                  |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| - 11 |                        |                                |                       |
|------|------------------------|--------------------------------|-----------------------|
|      | Export Product         | Import Item                    | Qty. allowed          |
|      | 100% cotton dyed       | 1) 100% cotton dyed corduroy   | 1) 8064 Sq mtrs.      |
|      | corduroy infants cargo | fabric, GSM- 145+/-10%         |                       |
|      | pants, GSM- 145+/-10%  | 2) Snap Fasteners              | 2) Net to net with    |
|      | (Style No.3414/4308)   |                                | accountability clause |
|      |                        | 3) Velcro Tap                  | 3) 1800 Mtrs.         |
|      |                        | 4) 100% cotton dyed fabric,    | 4) 4320 Sq mtrs.      |
|      |                        | GSM- 180+/-10%                 |                       |
|      | 100% cotton dyed       | 1) 100% cotton dyed corduroy   | 1) 3348 Sq mtrs       |
|      | corduroy pants, GSM-   | fabric, GSM- 265+/-10%         |                       |
|      | 265+/-10%              | 2) 100% cotton dyed fabric,    | 2) 2503.2 Sq mtrs     |
|      | (Style No.3415)        | GSM- 180+/-10%                 |                       |
|      |                        | 3) Rivets                      | 3) Net to net with    |
|      |                        |                                | accountability clause |
|      |                        | 4) Fusible interlining         | 4) 938.7 Sq mtrs.     |
|      | 98% cotton 2%          | 1) 98% cotton 2% spandex dyed  | 2) 5984 sq mtrs       |
|      | spandex dyed corduroy  | corduroy fabric, GSM- 280+/-   |                       |
|      | boys shortall, GSM-    | 10%                            | 2) 1280 Sq mtrs       |
|      | 280+/-10%              | 2) 100% cotton printed fabric, |                       |
|      | (Style                 | GSM- 160+/-10%                 | 3) Net to net with    |
|      | No.868155/868156)      | 3) Hasp & Sliders              | accountability clause |
|      |                        |                                | 4) Net to net with    |
|      |                        | 4) Snap Fasteners              | accountability clause |
| Ш    |                        |                                | 5) 800 Sq mtrs.       |

5) Fusible interlining

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|          | Case No.:10/30/84-ALC3/2010    |  | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred    |
|----------|--------------------------------|--|--|------------------------|
| $\ _{6}$ | HQ File :01/84/050/00194/AM11/ |  | Lic.No/Date:0510269439<br>30.07.2010       | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

|   | Case No.:11/30/84-ALC3/2010    |   | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred    |
|---|--------------------------------|---|--|------------------------|
| 7 | HQ File :01/84/050/00195/AM11/ | 1 | Lic.No/Date:0510269440<br>30.07.2010       | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

|                                |                                      | Status:<br>Approved |
|--------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00198/AM11/ | Lic.No/Date:0510269438<br>30.07.2010 |                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the authorization issued in this case as per report submitted by the NC team, who visited the unit of firm as detailed below: -

|     | Export item                 | Export Qty. | Import item            | Qty. allowed   |
|-----|-----------------------------|-------------|------------------------|----------------|
| ; ∥ |                             |             |                        | per piece of   |
|     |                             |             |                        | export item    |
|     | Men's double Jacket (with   | 2291        | P/d Poly Twill         | 14732 Sq mtrs. |
|     | removable vest) made of     | Pcs         | (100% Polyester        | (@ 6.43 Sq     |
|     | P/d Poly Twill fabric (100% |             | fabric with or without | mtrs/Pc)       |
|     | Polyester fabric with or    |             | PU coating), GSM-      |                |
|     | without PU coating), GSM-   |             | 180+/-10%              |                |
|     | 180+/-10%                   |             |                        |                |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|   | Case No.:13/30/84-ALC3/2010    | 1 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred    |
|---|--------------------------------|---|--|------------------------|
| 9 | HQ File :01/84/050/00197/AM11/ |   | Lic.No/Date:0510269606<br>03.08.2010       | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

| Case No.:1/30/84-ALC3/2010     | 1 7 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Rejected |
|--------------------------------|-----|--|------------------|
| HQ File :01/84/050/00185/AM11/ |     | Lic.No/Date:0610018666<br>05.08.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed 10 that applicant firm have not given separate Qty. for adult and children body protector. The requirement of fabric and NBR/PVC sheet has been given in Kg., which should be in Sq mtrs. Further, they have also not given sizewise justification alongwith drawing, design, CAD, CAM for computation of requirement of inputs in this case. In view of this, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

|    | Case No.:6/30/84-ALC3/2010     | Party Name:BUILDMET FIBRES PVT LTD., |                                      | Status:<br>Transferred |
|----|--------------------------------|--------------------------------------|--------------------------------------|------------------------|
| 11 | HQ File :01/84/050/00190/AM11/ | RLA File :07/24/040/00147/AM11/      | Lic.No/Date:0710073559<br>11.08.2010 |                        |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

|   |   | Case No.:16/30/84-ALC3/2010  | Party Name:BUILDMET FIBRES PVT LTD., | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Transferred |
|---|---|--|--------------------------------------|--|------------------------|
|   | 2 | PAGE NOTION TO THE NOTION TO THE PROPERTY OF THE NOTION TO THE NOTION TH |                                      |  |                        |
| Decision: The Committee considered the same as per agenda alongwith other |   |  |                                      | with other relevant naners or              | nd dooldad ta          |

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

|    | Case No.:17/30/84-ALC3/2010    | 1 3                             | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Deferred       |
|----|--------------------------------|---------------------------------|--|------------------------|
| 13 | HQ File :01/84/050/00201/AM11/ | RLA File :30/24/040/00014/AM11/ |  | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for production/consumption data for the last two years duly certified by Chartered Engineer from firm. Hence, case stands deferred for re-listing on 18.11.2010.

| II.                            | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Approved |
|--------------------------------|--|------------------|
| HQ File :01/84/050/00207/AM11/ | Lic.No/Date: 5210031793<br>30.08.2010      |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case on repeat basis as detailed below:-

| Export l     | tem      | Export Qty. | Import item        | Qty. allowed    |
|--------------|----------|-------------|--------------------|-----------------|
| Polyester    | fabrics  | 160000      | 1) Polyester grey  | 1) 161818 Mtrs. |
| with         | double   | Mtrs.       | fabrics 71" width. |                 |
| metallic coa | ating in |             | 2) Poly Acrylic    | 2) 2218.910 Kgs |

| 66" width (water proof and water repellent) | 3) Cross lining agent 4)Anti locking additor 5) Water repellent 6) BIK Pigment 7) Toluene | 3) 335.780 Kgs<br>4) 480 Kgs<br>5) 259.2 Kgs<br>6) 130.910 Kgs<br>7)10112.730 Kgs. |
|---|---|--|
|---|---|--|

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:7/30/84-ALC3/2010     | Party Name:GAURAVINTERNATIONAL | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Approved |
|--------------------------------|--------------------------------|--|------------------|
| HQ File :01/84/050/00191/AM11/ |                                | Lic.No/Date:0510272007<br>01.09.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| - 11 |      |   |        |   |              |
|------|------|---|--------|---|--------------|
|      | S.No | Export Item   | Export | Import item                                       | Qty. allowed |
|      |      |   | Qty.   |   |              |
|      | 1    | Ladies Top made of 100% rayon dyed woven fabric, GSM-90+/-10% | Pcs    | 100% rayon dyed<br>woven fabric, GSM-<br>90+/-10% | •            |
|      |      | (Style No. 760912)  |        |   |              |

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:18/30/84-ALC3/2010    | - | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Rejected |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00202/AM11/ |   | Lic.No/Date:3010069298<br>03.09.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given specific name of all coating material/ Sizing chemicals alongwith their technical literature nor justification for use of each size in this case. GSM range given is strange, which should be specific and with +/-10% variation. Calculation for justifying the quantitative requirement of inputs has not been submitted. Further, they have also not given Process flow chart and Supplier's recipe. In view of this, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

| Case No.:4/30/84-ALC3/2010     | 1 3 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status: Approved |
|--------------------------------|-----|--|------------------|
| HQ File :01/84/050/00188/AM11/ |     | Lic.No/Date:0510272361<br>08.09.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| I    |                  | -           | -             |                 |
|------|------------------|-------------|---------------|-----------------|
| S.No | Export Item      | Export Qty. | Import item   | Qty. allowed    |
| 1    | Cotton           | 193000000   | Polypropylene | 32230.14 Kgs.   |
|      | buds/cotton      | Pcs         | homopolymer   | (with 5%        |
|      | swabs having net |             |               | wastage)        |
|      | weight of        |             | Polypropylene | As per existing |

PRO version

| polypropylene<br>homopolymer-<br>30, 695.370 Kgs.<br>packed in | moulding grade (for packing) | Packing Policy. |  |
|--|------------------------------|-----------------|--|
| containers made  |                              |                 |  |
| of polypropylene   |                              |                 |  |
| mounding grade.  |                              |                 |  |
| The R.A shall be advised to take ne                            | cessary action subject t     | o compliance of |  |
| other usual conditions.  |                              |                 |  |

|    | Case No.:3/30/84-ALC3/2010     | 1 3 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Transferred |
|----|--------------------------------|-----|--|------------------------|
| 18 | HQ File :01/84/050/00187/AM11/ |     | Lic.No/Date:0310591871<br>09.09.2010       |                        |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

|                            |                           |                              |         | = |
|----------------------------|---------------------------|------------------------------|---------|---|
| Case No.:9/30/84-ALC3/2010 | Party Name:ORIENT FASHION | Meet No/Date:30/84-ALC3/2010 | Status: |   |

|                                | EXPORTS(INDIA) PVT.LTD.         | 21.10.2010                           | Approved |
|--------------------------------|---------------------------------|--------------------------------------|----------|
| HQ File :01/84/050/00193/AM11/ | RLA File :05/24/040/00221/AM11/ | Lic.No/Date:0510272714<br>14.09.2010 |          |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| Export item   | Export Qty. | Import item  | Qty. allowed. |
|---|-------------|--|---------------|
| Ladies camisole in 70% cotton 30% silk printed  | 2710 Pcs    | 70% cotton 30% silk printed woven fabric,              | 2456 Sq mtrs. |
| woven fabric, GSM-41+/-   |             | GSM-41+/-10%   |               |
| (Style No. 820134)  |             |  |               |
| Ladies shorts in 70% cotton 30% silk printed woven fabric, GSM-41+/-10% (Style No. 820136)                | 2692 Pcs    | 70% cotton 30% silk printed woven fabric, GSM-41+/-10% | 2087 Sq mtrs. |
| Ladies Dress in 70% cotton<br>30% silk printed woven<br>fabric, GSM-41+/-10%<br>(Style No. 822427/812192) | 4185 Pcs    | 70% cotton 30% silk printed woven fabric, GSM-41+/-10% | 5991 Sq mtrs. |

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    | II .                           |                                 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Transferred |
|----|--------------------------------|---------------------------------|--|------------------------|
| 20 | HQ File :01/84/050/00186/AM11/ | RLA File :08/24/040/00167/AM11/ | Lic.No/Date:0810092254<br>16.09.2010       |                        |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

| Case No.:19/30/84-ALC3/2010  | II                              | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Approved |  |
|--|---------------------------------|--|---------------------|--|
| HQ File :01/84/050/00203/AM11/   | RLA File :05/23/040/00171/AM11/ | Lic.No/Date:0510272829<br>16.09.2010       |                     |  |
| Decision: The Committee considered the case as per agenda observed that applicant firm have not mentioned Style No. of export item, CAD, CAM etc in this case. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to finalise the case as per relevant existing SION (e.g.: export item No. 2 as per SION, J-344) The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. |                                 |  |                     |  |

|    | Case No.:20/30/84-ALC3/2010    | 1 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Approved |
|----|--------------------------------|---|--|---------------------|
|    | HQ File :01/84/050/00204/AM11/ |   | Lic.No/Date:0310595346<br>06.10.2010       |                     |
| 22 | D :: TI O ::                   |   | 10.00.00.00.00.00.00.00.00.00.00.00.00.0   | ر ، ، و             |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on net to net with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:21/30/84-ALC3/2010    | Party Name:GAURAV INTERNATIONAL | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred   |
|----|--------------------------------|---------------------------------|--|-----------------------|
| 23 | HQ File :01/84/050/00205/AM11/ |                                 | Lic.No/Date:0510274505<br>08.10.2010       | Defer Date:18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

|    | Case No.:22/30/84-ALC3/2010    | , |                                      | Status:<br>Deferred    |
|----|--------------------------------|---|--------------------------------------|------------------------|
| 24 | HQ File :01/84/050/00206/AM11/ |   | Lic.No/Date:0510274513<br>08.10.2010 | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.

|         |                             | 3 | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Transferred |
|---------|-----------------------------|---|--|------------------------|
| 25 HQ 1 | File :01/84/050/00208/AM11/ |   | Lic.No/Date:1110023342<br>12.10.2010       |                        |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case file to DES-VII Section (NC-VII) for their necessary action.

|    |                                | Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD. | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Deferred    |
|----|--------------------------------|--|--|------------------------|
| 26 | HQ File :01/84/050/00209/AM11/ |  | Lic.No/Date:0210149240<br>12.10.2010       | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.

|    | Case No.:26/30/84-ALC3/2010    | 1 | Status:<br>Deferred    |
|----|--------------------------------|---|------------------------|
| 27 | HQ File :01/84/050/00210/AM11/ |   | Defer Date: 18.11.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 18.11.2010.

|  | II I                           | ] ]   | Meet No/Date:30/84-ALC3/2010<br>21.10.2010 | Status:<br>Approved |  |  |
|--|--------------------------------|---|--|---------------------|--|--|
|  | HQ File :01/84/050/00211/AM11/ |   |  |                     |  |  |
| Decision: The Committee considered the case as per agenda and in consultation with t technical authorities present in the meeting decided to ratify the Advance Authorization is the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weigh match in the export and import item. A copy of report is attached for ready reference.  The R.A. shall be advised to take necessary action subject to compliance of other usual contents. |                                | vance Authorization issued in 3% wastage. Weight of Plaseady reference. | n this case on<br>stisole should           |                     |  |  |

## Manual agenda cases

| Case No.298      | M/s Universal Weavers Pvt. Ltd., Faridabad   |
|------------------|--|
| NC No.30/AM11    | F.No.01/84/50/223/AM07/DES-V   |
| Dated 21.10.2010 | Ratification of input output norms in respect of Advance Authorization No.0510188196 dated 03.08.2006. |
|                  | Authorization No.05 to 186 196   dated 03.08.2006.   |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not submitted CAD, CAM, measurement and calculation sheet for justifying the quantitative requirement of inputs. Further, they have mentioned the Kevlar yarn Qty. in numbers, which is not correct. In view of this it has been decided to call the applicant firm for personal hearing before NC in its meeting held on 18.11.2010 alongwith complete justification and sample. It was therefore decided to defer the case for re-listing on 18.11.2010.

| Case No.299      | M/s Richa & Co., New Delhi  |
|------------------|---|
| NC No.30/AM11    | F.No.01/84/50/594/AM06/DES-V  |
| Dated 21.10.2010 | Re-fixation of input output norms in respect of Advance Authorization No.0510167551 dated 28.09.2005. |

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/40/2010-11/Hosy. dated 20.10.2010 as detailed below: -

| Export item  | Import item                                 | Qty. allowed     |
|--|---|------------------|
| Ladies pant made of 100% cotton denim fabric, GSM- 237+/-10%   | 100% cotton denim fabric, GSM- 237+/-10%    | 2.65 Sq mtrs./Pc |
| Ladies blouse made of 100% cotton denim fabric, GSM- 237+/-10% | 100% cotton denim fabric,<br>GSM- 237+/-10% | 2.55 Sq mtrs./Pc |
| Ladies shirt made of 100% cotton denim fabric, GSM- 237+/-10%  | 100% cotton denim fabric, GSM- 237+/-10%    | 2.79 Sq mtrs./Pc |

The GSM shall match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.300 Reference from PC-IV (B) in respect of M/s Abhishek Industries Ltd., Ludhiana

| NC No.30/AM11    | F.No.01/84/162/148/AM11/DES-V                            |  |  |
|------------------|--|--|--|
| Dated 21.10.2010 | Clarification for export product G/Bleadhing/Dyed/Madwe- |  |  |
|                  | ups/AO/W yarn under DEPB S.No 46A                        |  |  |

Decision: The Committee considered the case as per agenda and perused the Internet copy (Bangorex.com) forwarded by R.A, Ludhiana, whereby it is informed that Bamboo fibre is green natural fiber. The Committee after deliberations in consultation with the representative of technical authorities present in the meeting felt that Bamboo tree is grown naturally, but the extract bamboo viscose is converted into fabric through process either mechanically or chemically. The bamboo fibre production flow is : bamboo ->thick pulp ->fine pulp ->bamboo fiber. The viscose bamboo cellulose is reconverted into cellulose bamboo fibre threads, which are spun into bamboo fibre yarn. Therefore, it was felt that the spun yarn i.e Bamboo yarn made from bamboo fibres is a man made fibre rather than technical angle. Hence, it was observed that Bamboo fiber is covered under Man made fibres. It was therefore decided to refer back the case to PC-IV(B) Section with above observation for taking final view by DEPB Committee in the matter.

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| Case No.301      | M/s Welspun Syntex Ltd., Mumbai  |
|------------------|--|
| NC No.30/AM11    | F.No.01/84/162/314/AM11/DES-V  |
| Dated 21.10.2010 | Ratification of input output norms in respect of Advance Authorization No.0310577102 dated 03.06.2010. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| Export item | Export Qty. | Import item              | Qty. allowed.          |
|-------------|-------------|--------------------------|------------------------|
| Polyester   | 100000      | 1) Polyester mother yarn | 1) 101000 Kgs (with 1% |

| texurised         | Kgs | (polyester textured yarn) wastage | <del>)</del> )         |  |
|-------------------|-----|-----------------------------------|------------------------|--|
| monofilament yarn |     | 2) Metallic cops (second 2) Ne    | t to net with          |  |
|                   |     | hand used) account                | accountability clause. |  |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

Case No.302 M/s Scott Garments Ltd., Bangalore

NC No.30/AM11 F.No.01/84/162/313/AM11/DES-V

Dated 21.10.2010 Ratification of input output norms in respect of Advance Authorization No.0710072045 dated 07.06.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given Style No. of export item nor Measurement, size-wise calculation sheet etc. They have only submitted CAD, in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject. Firm may be advised to get the style No. endorsed on export side by R.A to reconsider the case by NC.

RLA may take suitable consequential action accordingly.

| Case No.303      | M/s Ganga Acrowools Ltd., Ludhiana                      |
|------------------|---|
| NC No.30/AM11    | F.No.01/84/50/11/AM11/DES-V                             |
| Dated 21.10.2010 | Re-fixation of input output norms in respect of Advance |

| Authorization No    | .3010065189 | dated 01.02.2010.            |
|---------------------|-------------|------------------------------|
| / \u010112u11011110 |             | 44104 0 1.0 <b>2.2</b> 0 10. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Dr. Ravinder Verma, Managing Director of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample. It was observed that import item No. 1 and 2 were allowed and item of import at S.No. 3 was disallowed earlier in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow a Total 6.4% wastage in respect of the item of import at S.No. 3, which is multiple/miscellaneous chemical item as detailed below: -

| Import<br>item<br>S.No | Description of Import item                    | Qty. allowed                         |
|------------------------|---|--------------------------------------|
| 3                      | 1) Retarder/Levelling Agent                   | 1) 2% by weight of export item.      |
|                        | 2)Softener(Hydrophilic/Cationic/Bulky/Silicon | 2) 1% by weight of export item.      |
|                        | 3) Acetic Acid                                | 3) 2% by weight of export item.      |
|                        | 4) Non-lonic (Washing Agent/Detergent)        | 4) 1% by weight of export product.   |
|                        | 5) Anti Static Agent                          | 5) 0.2% by weight of export product. |
|                        | 6) Softener Flakes                            | 6) 0.2% by weight of export item.    |

The Dyes and Chemicals against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.304      | M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan   |
|------------------|---|
| NC No.30/AM11    | F.No.01/84/50/197/AM10/DES-V  |
| Dated 21.10.2010 | Re-fixation of input output norms in respect of Advance Authorization No.0510254216 dated 08.12.2009. |

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/30/2009-10/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

| S.<br>NO | Export Product                          | Import Item  | Qty. allowed.    |
|----------|---|--|------------------|
| 1        | Doublure totally PM-N51261, made with   | Toile Sari (PU coated fabric), GSM-280+/-10%               | 0.50 Sq mtrs./Pc |
|          | PU coated fabric with Zipper B34549CUS. | Zipper RAH 33.8/6B34549 CUS                                | 1.00 Pc/Pc       |
| 2        | Doublure Zipped MM-N51262, made with    | Toile Sari (PU coated fabric), GSM-280+/-10%               | 0.88 Sq mtrs./Pc |
|          | PU coated fabric &                      | Zipper RAH 39.3/6B34408 CUS                                | 1.00 Pc/Pc       |
|          | fusing fabric with Zipper B34408CUS.    | Fusing fabric St EVO80 LVP998 Wesis C 35272, GSM-120+/-10% | 0.14 Sq mtrs./Pc |
| 3        | Doublure Zipped GM-<br>N51263, DAM made | Toile Sari (PU coated fabric), GSM-280+/-10%               | 1.12 Sq mtrs./Pc |
|          | with PU coated fabric                   | Zipper RAH 44.6/6B34744 CUS                                | 1.00 Pc/Pc       |
|          | & fusing fabric with Zipper B34744CUS   | Fusing fabric St EVO80 LVP998 Wesis C35272, GSM-120+/-10%  | 0.89 Sq mtrs./Pc |
| 4        | Doublure Zipped GM-N56690, MONO         | Toile Sari (PU coated fabric), GSM-280+/-10%               | 1.12 Sq mtrs./Pc |
|          | made with PU coated                     | Zipper RAH 44.6/6B34745 CUS                                | 1.00 Pc/Pc       |

|   | rapric & tusing tapric with Zipper B34745CUS | Fusing fabric St EVO80 LVP998 Wesis, GSM-120+/-10% | 0.89 Sq mtrs./Pc |
|---|--|--|------------------|
| 5 |  | Toile Sari (PU coated fabric), GSM-280+/-10%       | 0.88 Sq mtrs./Pc |
|   | made with PU coated                          | Zipper RAH 44.6/6B34796 CUS                        | 1.00 Pc/Pc       |
|   | fabric & fusing fabric                       | Fusing fabric St EVO80 LVP998                      | 0.14 Sq mtrs./Pc |
|   | with Zipper                                  | Wesis, C 35272, GSM-120+/-10%                      |                  |
|   | B34745CUS                                    |  |                  |

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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